



**IN THE INCOME TAX APPELLATE TRIBUNAL,  
CUTTACK BENCH, CUTTACK**

**BEFORE SHRI GEORGE MATHAN, JUDICIAL MEMBER  
AND  
MANISH AGARWAL, ACCOUNTANT MEMBER**

**ITA No.104/CTK/2024**  
Assessment Year : 2024-2015

Youth Association for Voluntary Action and Rural Development, At: Sukhapali, PO: Lahunipara Sub-Division, Bonai, Dist: Sundargarh	Vs.	CIT (Exemption), Hyderabad
PAN/GIR No.AAAAJ 2248 N		
<b>(Appellant)</b>	..	<b>( Respondent)</b>

Assessee by : Shri P.K.Mishra, Adv  
Revenue by : Shri Sanjay Kumar, CIT DR

**Date of Hearing : 05/06/2024**  
**Date of Pronouncement : 05/06/2024**

**ORDER**

**Per Bench**

This is an appeal filed by the assessee against the order of the Id CIT(Exemption), Hyderabad dated 25..2.2024 in Appeal No.ITBA/Exmp/F/Exm45/2023-24/1061471527(1) for the assessment year 2024-25.

2. Shri P.K.Mishra, Id AR appeared for the assessee and Shri Sanjay Kumar, Id CIT DR appeared for the revenue.

3. Vide petition dated 5.6.2024, Id AR sought to withdraw the appeal filed before the Tribunal on the ground that during the pendency of the appeal, the appellant has been granted registration u/s.12AB of the Act and as such, the present appeal has become infructuous. Ld CIT DR did not object to the request of Id AR of the assessee.

4. In the result, appeal of the assessee stands dismissed as withdrawn.  
Order dictated and pronounced in the open court on 05/06/2024.

Sd/-

**(Manish Agarwal)**  
ACCOUNTANT MEMBER

sd/-

**(George Mathan)**  
JUDICIAL MEMBER

Cuttack; Dated 05/06/2024  
B.K.Parida, SPS (OS)

**Copy of the Order forwarded to :**

1. The appellant : Youth Association for Voluntary Action and Rural Development,  
At: Sukhapali, PO: Lahunipara Sub-Division,  
Bonai, Dist: Sundargarh
2. The Respondent: CIT (Exemption),  
Hyderabad
3. Pr.CIT,
4. DR, ITAT,
5. Guard file.  
//True Copy//

**By order**

Sr.Pvt.secretary  
**ITAT, Cuttack**